

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM (SHRIMATI
USHA SINGH) (a) Yes, Sir.

(b) The prevailing conditons in the Kashmir Valley have affected almost all segments of the society. However, no cases of starvation in the Valley have been brought to the notice of the Government.

(c) Does not arise

पामोलीन की आपूर्ति में कमी

243 श्रीमती सूर्यकांता पाटील :
कुमारी चन्द्रिका प्रेमजी केनिया :

क्या खाद्य और नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सुपर बाजार के कर्मचरियों द्वारा हड़ताल किए जाने के कारण पामोलीन तेल, जो गरीब एवं मध्यम वर्ग के लोगों के लिए एक आवश्यक खाद्य पदार्थ है, का वितरण दिल्ली में लगभग बन्द कर दिया गया है, और

(ख) यदि हा, तो इस तेल का वितरण फिर से शुरू करने के लिए सरकार द्वारा क्या कार्यवाही की गई है ?

खाद्य और नागरिक पूर्ति संस्थान में राज्य मंत्री (श्री सरदार हुसैन) : (क) और (ख) जी नहीं। दिल्ली में पामोलीन के वितरण में कोई अव्यवस्था नहीं हुई है। दिल्ली प्रशासन ने पामोलीन तेल की बिक्री की व्यवस्था उचित दर दुकानों, दिल्ली राज्य नागरिक आपूर्ति निगम के बिक्री केन्द्रों, केन्द्रीय भण्डार, दिल्ली फल और सब्जी उपभोक्ता सहकारी सघ लिमिटेड और दिल्ली उपभोक्ता सहकारी थोक भण्डार लि. आदि के माध्यम से की है। अब सुपर बाजार ने अपने सभी बिक्री केन्द्रों से पामोलीन की बिक्री करना शुरू कर दिया है।

Opening of New F.C.I Godowns in
Tamil Nadu

244 SHRI R. T. GOPALAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to open new F C I godowns in Tamil Nadu,

(b) if so, the details thereof; and

(c) the details of existing godowns where capacity is proposed to be expanded?

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD AND CIVIL
SUPPLIES (SHRI SARWAR
HUSSAIN) (a) to (c) Food Corpora-
tion of India has plans to construct
additional capacity for the storage of
foodgrains in Tamil Nadu but a firm
view in this regard is proposed to be
taken after the 8th Five Year Plan is
finalised.

Re-instatement of victimised railway
employees

245 SHRI SUNIL BASU RAY:
SHRI CHATURANAN
MISHRA:

SHRI GURUDAS DAS GUPTA.

Will the Minister of RAILWAYS be
pleased to state:

(a) whether it is a fact that the
previous Government had ordered re-
instatement of the railway employees
removed or dismissed under Rule
14(II) of the Railway Servants Disci-
pline and Appeal Rules;

(b) if so, what further action has
been taken on its implementation; and

(c) what is the total number of
employees removed/dismissed under
such rules; Zone-wise?

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI
BHAKTA CHARAN DAS): (a) No, Sir.

(b) In view of (a) above, the ques-
tion of implementation does not arise.
However, the entire matter is under
consideration

(c) A Statement is attached.